

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 16 of 2014**

**Dated: 11<sup>th</sup> February, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**D.P. Chirania .... Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Pradeep Misra, Amicus Curiae  
Mr. Manoj Kr. Sharma**

**Counsel for the Respondent(s): Mr. Raj Kumar Mehta  
Ms. Ishita C. Dasgupta for R.1  
Mr. Bipin Gupta for R.2 to 4**

**ORDER**

Mr. R.K. Mehta, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and Mr. Bipin Gupta undertakes to file Vakalatnama on behalf of Respondent Nos. 2 to 4 and they seek some time to file the reply. Accordingly, they are directed to file the same within two weeks after serving copy on the other side.

Post the matter on **25.03.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**